

The central allocation for short-term central relief has been limited to about Rs. 85 crores, but that too has been released and utilised only to the extent of about Rs. 20 crores.

I urge upon the Union Government to ask the State Government to take effective steps immediately so that people may not have to face the same situation that they did in 1987.

SHRI SYED MASUDAL HOSSAIN (Murshidabad): There is no Quorum in the House.

MR. DEPUTY SPEAKER : Let the Quorum bell be rung ... Now there is Quorum, Shri Gokul Saikia.

(vii) Steps to establish the proposed Oil Refinery at Lakhimpur.

SHRI GOKUL SAIKIA (Lakhimpur) : Setting up of another oil refinery in Assam is one of the main clauses of Assam Accord. Lakhimpur Parliamentary Constituency is unfortunately declared as 'no-industry area'. So I request the Central Government to set up the proposed oil refinery in Lakhimpur Parliamentary Constituency. The most economic background of this proposal is that Lakhimpur Parliamentary Constituency is nearest to the oil fields of Duliajan. Secondly if this oil refinery is established at Lakhimpur then for the first time this will link the south bank with the north bank of Brahmaputra. Thirdly, the unemployment problem will be solved to some extent. I request the Central Government to take up immediate steps to establish the proposed oil refinery at Lakhimpur Parliamentary Constituency.

(viii) Financial Assistance to farmers of Alwar district Rajasthan where crops were destroyed by hailstorm.

SHRI RAM SINGH YADAV (Alwar) : Agriculture crops of about fifty villages in Behror, Mandawar, Laxmangarh and Rajgarh Tehsils of District Alwar, Rajasthan had been completely devastated by hailstorm on March 10, 1988. This time the intensity of hailstorm was so much high that

the whole crop of the farmers was ruined. These farmers are facing drought and famine conditions for the last four years successively. Farmers took crop loans and loans for pump sets and electric-motors for sowing and irrigating their crops. They took crop loans from the District Central Co-operative Bank, Land Development Bank and other public sector banks. Because of total destruction of their crops by the hailstorm they cannot pay off the loans. Farmers and farm labourers of these hailstorm affected villages are in emergent need of financial assistance for their survival. They have no means of subsistence to provide basic necessities of life to members of their families. I, therefore, urge upon the Union Government to provide financial assistance to the affected people. I suggest that farmers should be given compensation at the rate of rupees one thousand per acre of damaged crops and each farm labour family should be provided rupees one thousand immediately.

12.19. hrs.

ILLEGAL MIGRANTS (DETERMINATION BY TRIBUNALS) AMENDMENT BILL—CONTD

[English]

MR. DEPUTY SPEAKER : Next item. Item No. 13. Further consideration of the following motion moved by Shri P. Chidambaram, on the 28th March, 1988, namely :

"That the Bill to amend the Illegal Migrants (Determination by Tribunals) Act, 1983, be taken into consideration."

Shri Syed Shahabuddin may now continue his speech.

SHRI SYED SHAHABUDDIN (Kishanganj) : I am glad that some Hon. Members have pointed out that the Bengali-speaking Muslims or the Hindu refugees from the erstwhile Pakistan are not the targets. Now, the question arises who then are the targets? Nepalese Indians from other parts of the country—Who are they?